
(2024) 03 RAJ CK 0048
In the Rajasthan High Court
Case No : Civil Writ Petition No. 4458 Of 2024

Patel College

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 13-03-2024

Acts Referred:

Citation : (2024) 03 RAJ CK 0048

Hon'ble Judges : Dr. Nupur Bhati, J

Bench : Single Bench

Advocate : O.P. Sharma

Final Decision : Disposed Of

Judgement

Dr. Nupur Bhati, J

This writ petition has been filed by the petitioner-Institution raising a grievance that the respondents are not inspecting its college for granting permission to establish Paramedical College for DMLT Course are also not passing appropriate orders for granting permission to establish the said college.

Be that as it may, this writ petition is disposed of with liberty to the petitioner-Institution to file an application seeking permission for establishing Paramedical College for conducting the aforementioned courses within a period of three weeks from today.

In case such application is filed by the petitioner-Institution, it is expected that the respondents shall consider and decide the same and pass appropriate order preferably within a period of three months from the date of submission of the application after conducting necessary inspection, subject to the condition that the petitioner-Institution has completed all the other requisite formalities.

Ordered accordingly.

Stay petition also stands disposed of.